

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 707/GT/2025

Subject : Petition for approval of tariff for Jhanor Gandhar Gas Power Station (657.39 MW) for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : MPPMCL & 4 others.

Date of hearing : **11.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Shaswat Dubey, Advocate, MSEDCL

Record of Proceedings

The matter was called out through virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission vide ROP of the hearing dated 28.8.2025 has been filed vide separate affidavits dated **10.10.2025**, after serving a copy on the Respondents. He further submitted that since the pleadings in the matter have been completed, the order in the petitions may be reserved.

3. The learned counsel for the Respondent, MSEDCL, referred to the reply and made detailed oral submissions. In response, the learned counsel for the Petitioner submitted that it had already clarified the contentions of the Respondent in its rejoinder, and the same may be considered.

4. The Commission, after hearing the learned counsels, directed the Petitioner to file the following additional information, on or before **2.2.2026**, after serving a copy to the Respondents:

Additional Capital Expenditure (ACE)

- a) *The Petitioner has claimed an expenditure of Rs. 22965 lakh under Regulation 25(2)(c) for upgradation of turbine blading & associated system. The useful life of the plant was extended by 10 years in the period 2014-19 through R&M of GT1, GT2 and GT3. The Petitioner to justify the requirement for the expenditure in the period 2024-29 since R&M of GT1, GT2 and GT3 was already done in the period 2014-19.*
- b) *With regards to ACE where multiple regulations are mentioned, Petitioner to provide specific regulation for the claims along with the technical justification and documentary evidence.*



c) *Decapitalization amount against the additional capital expenditure submitted under Regulations 25(2)(a) and 25(2)(c) of the 2024 Tariff Regulations. The Petitioner is required to submit Form-I for the period 2024-29.*

5. The Respondents are permitted to file their replies by **15.2.2026**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **27.2.2026**.

6. Subject to the above and based on the consent of the parties, the order in the petitions was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

